

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).4653/2008

(From the judgement and order dated 25/06/2008 in WPCRL No. 802/2008 of
The HIGH COURT OF DELHI AT N. DELHI)

RANVIR SINGH RATHI

Petitioner(s)

VERSUS

COMMR.OF DELHI POLICE & ANR.

Respondent(s)

(With appln(s) for exemption from filing c/c of the impugned Judgment)

Date: 02/07/2008 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ALTAMAS KABIR
HON'BLE MR. JUSTICE G.S. SINGHVI
(VACATION BENCH)

For Petitioner(s)

Petitioner-In-Person

For Respondent(s)

Mr. P.P.Malhotra,ASG.

UPON hearing counsel the Court made the following
ORDER

Learned Additional Solicitor General appearing for the respondents submit that if any protection is to be given to the petitioner within the State of Uttar Pradesh, it is only the State of Uttar Pradesh which can provide such protection to him, but, unfortunately the State of Uttar Pradesh is not a party in these proceedings. On the oral prayer made on behalf of the petitioner, the State of Uttar Pradesh is impleaded as a party in this special leave petition.

Let notice be issued to the State of Uttar Pradesh and let the same along with a copy of this petition be served to the impleaded party and Standing counsel of the State of Uttar Pradesh by dasti service.

-2-

Let this matter be listed on 3.7.2008 for further consideration.

[SUMAN WADHWA]
COURT MASTER[RADHA R. BHATIA]
COURT MASTER